

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:59
ANSWERED ON:05.12.2013
ONE PERSON COMPANY REGISTRATION
Danve Shri Raosaheb Patil

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the implementation of 'One Person Company' registration system for small entrepreneurs has been started and if so, the details thereof;
- (b) whether the Government also proposes to relax certain stringent terms and conditions in the Old Shareholders Private Ltd. Registration Rules;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether as per the Registration Rules, small entrepreneurs of handlooms, handicrafts etc. should be given various relaxations; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) The relevant provisions of Companies Act, 2013 have not yet come into force.
- (b) to (e) Draft Rules have been prepared would be notified in due course after stakeholders' comments and legal vetting.